

DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI P. NAMGYAL) : (a) to (e)

A request has recently been made for replacement for a Director level officer on expiry of his normal tenure in October 1989. A similar request has also been made for replacement of a Deputy Secretary level officer on expiry of his tenure. Two requests were made in the month of June, 1989. While a complaint was received in respect of one of these officers, it was not pursued further as the complaint was of a general and private nature and it was felt that no useful purpose would be served in following up the complaint keeping the allegations in view.

Sick Units owned/managed by big industrial houses

2390. DR. YELAMANCHILI SIVAJI : Will the Minister of INDUSTRY be pleased to state:

(a) what is the number of sick industrial units which are owned/managed by big industrial houses along with the details of such units of each industrial house; and

(b) what is the amount of the public financial institutions locked up in these units ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : (a) and (b) Information is being collected and will be laid on the Table of the House.

Action against M/s. Habitat Pvt. Ltd., New Delhi

2391. SHRI DHULESHWAR MEENA : Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are aware that M/s. Habitat Private Limi-

ted, 114 Skylark Building, Nehru Place, New Delhi has collected a huge amount from the public on the pretext of providing farm houses in and around Delhi without having any land in its possession;

(b) if so, what are the details in this regard and whether the above company has money so collected from the public in its books; and

(c) what action Government propose to take against the company ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : (a) to (c) The MRTP Commission has ordered investigation in the matter.

The Commission being a quasi-judicial body, is empowered to take appropriate action under the provisions of the MRTP Act, 1969.

Delicensing of certain products of photographic industry

2392. SHRI SUBRAMANIAN SWAMY : Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have decided to delicense the confectioning and slitting of photographic products industry; and

(b) if so, what are the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : (a) No, Sir.

(b) In view of (a) above, question does not arise.